

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

BUDGET SESSION

WEDNESDAY, 19th MARCH, 2014

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 1.33 p.m.

The day was allotted for Government Business.

1. Questions:

Questions Nos. 81, 82, 83, 84, 86, 87, 88, 89, 91, 92, 93 and 94 were taken up and disposed off.

2. Zero Hour Notice:

A Zero Hour Notice tabled by Shri Ardent M. Basaiawmoit with the caption "The 5 crores Project of AICTE under North East Quality Improvement Programme for Shillong Polytechnic" was taken up.

Prof. R. C. Laloo, Deputy Chief Minister in-charge Education replied.

3. Call Attention Notice:

- a. Shri Witting Mawsor, MLA called the attention of the Minister in-charge, Education under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in 'Kynjatshai', dated 19.02.14, under the caption "Rai ka Shnong Maweit ban ym leit thep vote ha ka eleckshon MDC bad MP".

Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Election replied.

- b. A Call Attention Notice submitted by Shri Clifford R. Marak, MLA under the caption "Another job scam hits the State" was not taken up as Shri C. R. Marak was not present inside the House.
- c. A Call Attention Notice by Shri K. P. Pangniang, MLA under the caption "Rs.5 crores footbridge over Kynshi river a non-starter" was taken up. Shri Sniawbhalang Dhar, Minister in-charge Public Works Department (R) laid a statement relating to the Call Attention Notice.

4. Half-an-Hour discussion:

A Half-an-Hour discussion submitted by Dr. Jemino Mawthoh, MLA under Rule 49 (1) of the Rules of Procedure and Conduct of Business on matter arising out of reply to Starred Question No. 35 was taken up.

Shri Embhahlang Syiemlieh also participated.

Dr. M. Ampareen Lyngdoh, Minister Urban Affairs replied.

5. Voting on Supplementary Demands:

Demand Nos. 7, 15, 24 were put to vote and passed by the House.

Demand Nos. 36, 38, 41, 42 were disposed off by applying Rule 144 (3) of the Rules of Procedure and Conduct of Business, put to vote and passed by the House.

6. Presentation:

Dr. Mukul Sangma, Chief Minister in-charge Finance presented the Budget Estimates for 2014-2015.

7. Introduction/ Consideration/ Passing:

The Meghalaya Appropriation (No.1) Bill, 2014 was introduced, taken into consideration and passed by the House.

8. Presentation:

Dr. Mukul Sangma, Chief Minister in-charge Finance presented the Vote-on-Account for 2014-2015.

9. Introduction/ Consideration/ Passing:

The Meghalaya Appropriation (Vote-on-Account) Bill, 2014 was introduced, taken into consideration and passed by the House.

10. Consideration/ Passing:

a. The Meghalaya Police (Amendment) Bill, 2014 was taken into consideration and passed by the House.

b. The Meghalaya Lokayukta Bill, 2014 was taken into consideration and passed by the House.

11. Laying of Statement:

a. Dr. Mukul Sangma, Chief Minister laid the Separate Audit Report on the accounts of the Meghalaya Building and Other Construction Workers' Welfare Board, Shillong for the year 2011-2012.

b. Dr. Mukul Sangma, Chief Minister laid the Third Annual Reports of the following 3 (three) Subsidiary Companies of the Meghalaya Energy Corporation Limited (MeECL) for the year 2011-2012.

- (i) Meghalaya Power Generation Corporation Limited (MePGCL).
- (ii) Meghalaya Power Distribution Corporation Limited (MePDCL).
- (iii) Meghalaya Power Transmission Corporation Limited (MePTCL).

12. Placing of Statement:

Shri Sniawbhalang Dhar, Minister in-charge Public Works (R) placed a Statement relating to Starred Questions No. 22 (c) and No. 27 (a) replied on 13.03.2014.

13. Laying of Statement:

Dr. Mukul Sangma, Chief Minister in-charge Finance laid a Statement showing Quarterly Review of the Trend in Receipts – Expenditure of the State in relation to Budget Estimate 2012-2013 prepared in accordance with requirement of Clause 9 (1) of the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2011.

14. Adjournment:

Since there was no more Business to be transacted, the House was adjourned sine-die.

15. National Anthem:

National Anthem was played.

**Dated Shillong,
the 19th March, 2014.**

**Comm. & Secretary,
Meghalaya Legislative Assembly.**

